

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL



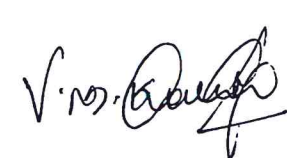

APPLICATION NUMBER : CA/231/IB/2017

PETITION NUMBER : CP/467/IB/2017P

NAME OF THE APPLICANT : K. KUPPUSAMY & 1

NAME OF THE RESPONDENT : STATE BANK OF INDIA & 2 ORS (IN THE MATTER OF THIRUPUR SURYA TEXTILES PVT LTE)

UNDER SECTION : 10 RULE 7

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	S. R. Rajagopal K. Shan Rajasekaran Preetin S. Anon Anurag Gupta	Counsel for Director (Applicant)	
2)	ANANT MERATHIA	Counsel for 25 Operational creditors.	
3.	RAMESH. V.M. KARTHIK. for Ramalingam & Associates	Counsel for R.	
4	G V RAVIRUMAIL RD	Counsel for Respondent (R)	

CA/231/1B/2017
in
CP/467/1B/2017

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ORDER

Counsel for RP present. Counsel for Corporate Debtor present. Counsel for Financial Creditor also present. Heard. Counsel for the Financial Creditor prayed for time for filing the counter. The counter may be filed before next date of hearing. During the course of hearing, Counsel for the Corporate Debtor submitted that there is possibility of revival of the business of the Corporate Debtor and hopefully better plans can be presented before the Committee of Creditors. Counsel for RP has submitted that looking to the present situation, viable plan is not possible. However, he did agree that in case any Applicant(s) approaches him, he will share the necessary information and co-operate in order to get the plan prepared for presenting before ^{me}CoC. Keeping in view the submissions made, the IRP is directed to render helping hand to the Applicant(s), who may be interested to propose plan(s) for revival of the business of the Corporate Debtor. Put up for further hearing on **10.01.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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